

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : SMC-1 : NEW DELHI
(Through Virtual Hearing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

ITA No.3020/Del/2019
Assessment Year: 2010-11

Rajat Gupta,
Flat No.89, Pocket-22,
Sector 24, Rohini,
New Delhi.

Vs ITO,
Ward-39(4),
New Delhi.

PAN : APVPG1226L

(Appellant)

(Respondent)

Assessee by	:	None
Revenue by	:	Shri Rajesh Kumar Dhanesta, Sr. DR
Date of Hearing	:	26.07.2021
Date of Pronouncement	:	26.07.2021

ORDER

This appeal filed by the assessee is directed against the order dated 18.01.2019 of the CIT(A)-13, New Delhi, relating to the assessment year 2010-11.

2. The Id. Counsel for the assessee filed an application seeking withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. He had also enclosed Form No.3 obtained from the Department. It was accordingly submitted that this appeal may be allowed to be withdrawn.



3. In absence of any objection from the side of the ld. DR, the request of the assessee for withdrawal of the appeal is allowed.

4. In the result, the appeal filed by the assessee is treated as dismissed.

The order was pronounced in the open court on conclusion of the hearing itself, i.e., on 26th July, 2021.


(R.K. PANDA)
ACCOUNTANT MEMBER

Dated: 26th July, 2021.

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Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi